Central Administrative Tribunal, Principal Bench Original Application No. 2156 of 2002

New Delhi, this the 14th day of August, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman

Smt.Kanta Kinra W/o Shri S.D.Kinra BI/474, Janak Puri, New Delhi-58

.... Applicant

(By Advocate: Shri S.D.Kinra)

Versus

- 1. The Lt. Governor, Government of NCT of Delhi Raj Niwas Bhawan Delhi
- 2.The Principal Secretary-cumDirector(Education)
 Directorate of Education,
 Government of NCT of Delhi
 Old Secretariat,
 Delhi
- 3. The Deputy Director of Education Directorate of Education, (District West), New Moti Nagar New Delhi

.... Respondents

ORDER(ORAL)

By Justice Ashok Agarwal, Chairman

Applicant was an employee of the Education Delhi Administration, respondent no.2 Department, had worked in the capacity of Trained Graduate where she She retired voluntarily w.e.f. 7.6.93 (Annexure Teacher. A-3). She has been receiving her pensionary benefits from Bank in her name `Kanta Kinra´. Applicant however facing certain difficulties in her name `Kanta Kinra´ she had been described as `Kanta Kinra Munjal' in her ration card, electoral rolls and other allied passport, documents. She has accordingly submitted her representation for change of name vide her application 11.8.99 (Annexure A-1) addressed to the Deputy Director of

N.S.

Education, respondent no.3 herein. She has placed reliance chapter 56 dealing with the change of name as contained DOP&T Government of India, 19016/1/87-Estt.(A) dated 12.3.87. Apart from the aforesaid representation, she has issued a lawyer's notice on 16.4.2002 (Annexure A-2). No orders either on representation or on the aforesaid notice have so far been passed by the respondents.

2. Having regard to the aforestated facts, I find that interests of justice will be duly met by disposing of the present OA with a direction to the respondents more particularly respondent no.3 herein, to pass suitable orders on the aforesaid representation and aforesaid notice. This be done expeditiously and within a period of six weeks from the date of service of a copy of this order. I direct accordingly. Present OA is disposed of in the aforestated terms.

shok Agarwal Chairman

/dkm/